

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 119 OF 2018 &
IA NOS. 577 & 578 OF 2018

Dated: 17th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Indo Rama Synthetics Ltd

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Vikram Nankani, Sr. Adv.
Mehfooz Nazki
Mr. Sanyam Saxena
Mr. Priyank Mangal

Counsel for the Respondent(s) : Ms. Aanchal Arora
For Mr. Buddy A. Ranganadhan for R-1

Mr. Hasan Murtaza
Ms. Malavika Prasad for R-2/Caveator

ORDER

The learned counsel, Ms. Aanchal Arora, appearing for the learned counsel, Mr. Buddy A. Ranganadhan for the first Respondent submitted that, the learned counsel appearing for the Appellant may kindly be directed to serve a copy of the appeal Paper Book along with other relevant documents to the first Respondent. She prays for one week time to enable her to file the reply to the IA No. 577 of 2018 (for stay) filed by the Appellant.

Submissions made by the learned counsel appearing for the first Respondent, as stated supra, are placed on record.

The learned counsel appearing for the Appellant is directed to serve a copy of the appeal Paper Book along with other relevant documents to the first Respondent during the course of the day.

The learned counsel appearing for the first Respondent is permitted to file her reply to the IA No. 577 of 2018 (for stay) by 24.05.2018 after duly serving copy on the other side.

List the matter on 29.05.2018, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S. D. Dubey)
Technical Member

js/vt

(Justice N. K. Patil)
Judicial Member